## Use of Sirens and red lights in Delhi

- 2187. SHRI GANDHI AZAD: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that sirens/red lights are being used on Government vehicles in Delhi;
  - (b) if so, the details of instructions/rules, etc. for their installation;
- (c) the names of VIPs/officers who are entitled to use sirens and/or red lights on vehicles;
- (d) whether it is a fact that unauthorised persons/VIPs have installed sirens and/or red lights on vehicles, in violation of instructions/rules/judgements; and
  - (e) if so, the action taken/proposed to be taken against such installation?
- THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) Yes, Sir. The sirens/red lights are being used by some Government vehicles in Delhi.
- (b) and (c) As per the provisions contained in Rule 97 of Delhi Motor vehicles Rules 1993. The use of red light on the top of vehicles is provided to be regulated as follows:
  - (i) Revolving-cum-flasher red light will be used only by motor vehicles on emergency duties such as ambulances, fire brigade, vehicles of Delhi Police Control Room, and such light shall be on top at the middle of the roof; and
  - (ii) A red light without flasher will be allowed to be erected in the front, and on top of the wind screen position of a saloon vehicle of the General Officer Commanding (GOC) of Delhi area, and the Chiefs of the three services, the Chief Justice of the Supreme Court of India and the Chief Justice of High Court of Delhi.

Similarly, it has been provided under Rule 119 of Central Motor Vehicles Rules, 1989 that no motor vehicle shall be fitted with any multitoned horn giving a succession of different notes or with any other sound-producing device giving an unduly harsh, shrill, loud or alarming noise provided that this shall not prevent the use, on vehicles used as ambulance or for fire-fighting or salvage purposes or on vehicles used by police officers or officers of Motor vehicles Department in the course of their duties, of such sound signals as may be approved by the registering authority in whose jurisdiction such vehicles are kept.

(d) and (e) Some unauthorised persons were found to be using lights on the top of their vehicles in violation of the provisions of Central Motor Vehicles Rules, 1989 and Delhi Motor Vehicles, Rules, 1993. Delhi Police during the last two years (upto 30.11.99) challenged 35 such cases.